



IN THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH

[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.4

C.P. (IB) No.215/BB/2025

IN THE MATTER OF:

S. Vijay Mahindran

... Petitioner

Petition under Section 59(7) of I & B Code, 2016

Order delivered on: 30.03.2026

CORAM:

**SHRI SUNIL KUMAR AGGARWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI RADHAKRISHNA SREEPADA
HON'BLE MEMBER (TECHNICAL)**

COUNSELS PRESENT:

For the Petitioner : Shri Atul Madhavan

ORDER

1. Heard Ld. Counsel for the Petitioner.
2. **The Petition is allowed**, and the **Petitioner Company is dissolved** vide separate order. File be consigned to Record Room.

-Sd-

**RADHAKRISHNA SREEPADA
MEMBER (TECHNICAL)**

-Sd-

**SUNIL KUMAR AGGARWAL
MEMBER (JUDICIAL)**

Shruthi



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IN THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH
(Exercising the powers of Adjudicating Authority under
The Insolvency and Bankruptcy Code, 2016)

C.P. (IB) No.215/BB/2025

(Application under Section 59 of the Insolvency and Bankruptcy Code, 2016)

IN THE MATTER OF:

M/s. Aliceblue Insurance Broking Private Limited

Rep. by its Liquidator Shri S. Vijay Mahindaran

R/o. at 153/2, 3rd Floor, MRD Arcade,
Bengaluru Main Road, Dwaraka Nagar,
Bengaluru – 560 063

... Applicant/Petitioner

Petition presented on : **28.07.2025**

Last date of hearing : **11.03.2026**

Order delivered on : 30.03.2026

Coram:

Shri Sunil Kumar Aggarwal, Hon'ble Member (Judicial)

Shri Radhakrishna Sreepada, Hon'ble Member (Technical)

COUNELS PRESENT:

For the Petitioner : Shri Atul Madhavan

For the I.T. Dept. : Shri Ganesh R. Ghale

O R D E R

1. This Company Petition is filed with the prayer to *Order dissolution of **Aliceblue Insurance Broking Private Limited***
2. The relevant facts emanating out of application are:
 - (a) The Applicant Company was incorporated on 31.05.2021 in Bengaluru, Karnataka under the provisions of the Companies Act, 2013, bearing CIN: U66000KA2021PTC147953.
 - (b) The Board of Directors of Applicant at their meeting held on 15.09.2023 decided to voluntarily liquidate the Applicant and executed a **Declaration of Solvency** o.
 - (c) It is declared that the Applicant is not being liquidated to defraud any person.
 - (d) A Special Resolution to liquidate the Company voluntarily was passed on 12.10.2023 and **Shri S. Vijay Mahindhran was appointed as Liquidator.**



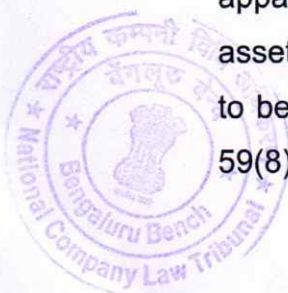


(e) The Audited Financial Statements of the Applicant for the Financial Years 31.03.2022 and 31.03.2023 along with the Auditor's Report have been filed.

Regulatory Compliances:

Regulation of the IBBI (Voluntary Liquidation Process) Regulations, 2017		Date of Compliance
Commencement of liquidation and appointment of liquidator		12.10.2023
Intimation to the ROC	Filing of MGT-14 GNL-2	19.10.2023 05.03.2024
Preliminary report to the Company	Regulation 9(1)	25.11.2023
Public Announcement	Regulation 14	16.10.2023
Stake holders List	Regulation 30	11.11.2023
Liquidation Account	Regulation 34	02.08.2024
Final Report to ROC & IBBI	Regulation 38	13.03.2025

3. We have heard Ld. Counsel for the Liquidator, Ld. Counsel for the I.T. Dept. and carefully perused the material on record and relevant legal provisions.
4. On being notified, ROC, Karnataka has filed the Status Report on 14.11.2025 stating that no enquiry/inspection/complaint/legal action is pending against the Applicant.
5. In response to the notice served, the I.T. Dept. has filed report vide Diary dated 03.11.2025, stating that the Company has an outstanding TDS demand of Rs.3000/- for the F.Ys.2024-2025.
6. Accordingly, the Liquidator has filed a memo vide Diary No.6710 dated 02.12.2025, stating that the outstanding TDS dues have been paid by the Petitioner Company, and that it has complied with all necessary provisions of the Companies Act, 2013, with no violations on the part of the Company. It is further stated that a copy of the Form GNL-2, along with a copy of the present Petition, has been filed with the ROC.
7. On examination of the submissions and documents filed with the Application, it is apparent that the affairs of the Applicant have been completely wound up and its assets have been entirely liquidated and as such the Applicant Company deserves to be dissolved. Accordingly, in exercise of the powers conferred under Section 59(8) of IBC, 2016, **M/s. Aliceblue Insurance Broking Private Limited** is hereby



dissolved and **C.P.(IB) No.215/BB/2025 is allowed** subject to desired liberty to the Registrar of Companies.

8. The Liquidator is directed to inform the Income Tax and GST Departments regarding dissolution of Applicant and surrender the PAN number and GSTIN to respective Offices.
9. The Registry and the Liquidator are directed to serve a copy of this order upon ROC, Bengaluru at their mail id – roc.bangalore@mca.gov.in, and IBBI within fourteen days from the date of receipt of a copy of this order.

**-Sd-
RADHAKRISHNA SREEPADA
MEMBER (TECHNICAL)**

**-Sd-
SUNIL KUMAR AGGARWAL
MEMBER (JUDICIAL)**



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